

1	2	3	4	5	6	7
24.	Uttar Pradesh	298598	399255	528952	837.10	1522.00
25.	West Bengal	247664	360922	496130	0.00	0.00
	Total	2157574	2818426	3357235	1645.10	40880.70

Statement-II

The details of Loans owed by State Governments to the Government of India (Ministry of Finance) as on 31.3.98

S.No.	State	(Rs. in Crores) Amount
1.	Andhra Pradesh	11908.02
2.	Arunachal Pradesh	265.63
3.	Assam	3777.81
4.	Bihar	10836.81
5.	Goa	860.88
6.	Gujarat	11517.43
7.	Haryana	4093.22
8.	Himachal Pradesh	2322.51
9.	Jammu & Kashmir	3063.38
10.	Karnataka	7576.73
11.	Kerala	4929.11
12.	Madhya Pradesh	7515.37
13.	Maharashtra	19039.95
14.	Manipur	261.24
15.	Meghalaya	260.30
16.	Mizoram	174.92
17.	Nagaland	271.58
18.	Orissa	5546.66
19.	Punjab	11577.00
20.	Rajasthan	8108.28
21.	Sikkim	155.96
22.	Tamil Nadu	9427.39
23.	Tripura	419.35
24.	Uttar Pradesh	24246.84
25.	West Bengal	16400.18
	Total	164556.35

Reforms in State Financial Corporations

2624. SHRI BIJOY HANDIQUE : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India (RBI) has decided to set up a Committee under the Industrial Development Bank of India to recommend reforms in the State Financial Corporations (SFC);

(b) if so, the salient features and objects of the proposed Committee; and

(c) the specific problems faced by the State Financial Corporations which are in dire need of recapitalisation besides financial and managerial restructuring ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

[Translation]

Sales Tax on Potatoes and Onions

2625. SHRI SHAKUNI CHOUDHURY : Will the Minister of FINANCE be pleased to state :

(a) the reasons for charging Sales Tax on Potatoes and Onions in Bihar only while it is not charged in any other State in the country;

(b) whether the Government propose to abolish such Sales Tax in the State; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Sir, Sales tax is a State subject as per Entry 54 of the List II (State List) of the Seventh Schedule of the Constitution of India. The State Government of Bihar exercises its constitutional powers to levy sales tax on commodities accordingly. Hence the decision regarding levy or abolition of Sales Tax

on potatoes and onions in Bihar is taken by the Government of Bihar in exercise of its constitutional powers.

[English]

Amendment to Industrial Development and Regulation Act

2626. SHRI K.S. RAO : Will the Minister of INDUSTRY be pleased to state

- (a) whether the Government propose to amend Industrial Development and Regulation Act, 1951;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the small Scale Industries are likely to be benefited as a result thereof; and
- (d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (d) In the process of review of laws, regulations and simplification of procedures, the Government has taken up review of the Industries (Development and Regulation) Act, 1951. An Expert Group which has been constituted to review the Act in consultation with the Apex Industry Associations is holding consultations on the same.

[Translation]

Promotion of Handicrafts in U.P.

2627. SHRI RAJVEER SINGH : Will the Minister of TEXTILES be pleased to state :

- (a) whether the Government have received any proposal from the Government of Uttar Pradesh in 1998 to accord approval to the project for development of art of weaving by gold threads (dari-jardoji) in Bareilly district of Uttar Pradesh;
- (b) if so, whether the project has been sanctioned so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (c) No Proposal has been received by the Government from Government of Uttar Pradesh. However, a proposal has been received from U.P. Export Corporation Ltd., Kanpur for development of Zari and Zardoji of Bareilly District of Uttar Pradesh. The said proposal was discussed with officials of Government of Uttar Pradesh on 25.1.99 and based on these discussions a revised proposal from Uttar Pradesh Export Corporation has been received only on 4.3.99. As such, it is premature to sanction the project.

Allocation of Funds to Nagaland

2628. SHRI K.A. SANGTAM : Will the Minister of FINANCE be pleased to refer to the Unstarred Question No. 3251 dated 10.7.1998 and 1145 dated 4.12.1998 regarding allocation of funds to the State of Nagaland and state :

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay;
- (d) whether Government are aware that due to delay in clearing the financial liabilities to these Government Corporations are on the verge of closure and are resulting in payment of heavy interest; and
- (e) the steps likely to be taken for early release of funds to remove the financial constraints on the State of Nagaland for these Corporations?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir. It may be added that the Question asked initially by the Hon'ble Member was Unstarred Question No. 3451. (and not 3251) dated 10.7.1998.

- (b) A Statement giving the details is enclosed.
- (c) Does not arise.

(d) and (e) With the exception of Nagaland Paper and Pulp Mills, all the undertakings referred to by the Hon'ble Member in his earlier Unstarred Question No. 3451 dated 10.7.1998 are State Government Undertakings. Nagaland Paper and Pulp Mills is a subsidiary of Hindustan Paper Corporation which is a Central Government Undertaking. All these Undertakings are being assisted to the extent possible. The Statement given in reply to part (b) of the question may also be seen.

Statement

*Allocation of Funds to Nagaland
In respect of Unstarred Question No. 3451 answered on 10.7.1998 and Unstarred question No. 1145 answered on 4.12.1998 in the Lok Sabha regarding Funds to Nagaland, the information collected is as under*

As reported by the State Government of Nagaland, liabilities of the State owned Corporations as on 31.3.1998 are as follows :-

	(Rs. in lakhs)
(i) Nagaland Forest Products Ltd., Tizit	2388.00
(ii) Nagaland Sugar Mills Company, Dimapur	1300.00
(iii) Nagaland Handloom and Handicrafts Development Corporation, Dimapur	400.00
(iv) Nagaland Industrial Raw Material Supply, Dimapur	45.00